

rat is a Central Plan project and is financed from Central Government and West German Government loan. In the case of State Government projects, it is for the State Governments concerned to consider the matter and take appropriate action.

**Construction of 37-Storey Building in New Delhi**

4840. SHRI K. G. DESHMUKH: Will the Minister for HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether New Delhi Municipal Committee has sent a proposal to Government to construct a 450-foot-high, 37-storey building to house the Civic Centre in New Delhi;

(b) the main features of the plan and the estimates of this giant project;

(c) whether Government have given green signal to go ahead with this project; and

(d) if so, when the construction work is likely to be started and the approximate time that would require for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No.

(b) The New Delhi Municipal Committee has intimated that the project is still at the planning stage.

(c) and (d). Do not arise.

**Enquiry against President and Officials of New Delhi Municipal Committee**

4841. SHRI SITARAM KESRI: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS,

HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to enquire into the alleged violation by the New Delhi Municipal Committee of the Master Plan, the Zonal Plan and the building bye-laws in Delhi;

(b) if so, whether the enquiry is to be entrusted to C.B.I.; and

(c) what steps Government have taken to the charges made by the C.B.I. against the President and some other officials of the New Delhi Municipal Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) In the absence of the details of the case(s) of alleged violation, it is not possible to ascertain the position.

(b) Does not arise in view of the position explained above.

(c) The matter is under examination.

**Petroleum Coke**

4842. SHRI VIRENDRAKUMAR SHAH: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that there is surplus petroleum coke amounting to 50,000 tonnes in the country and that its export is not being permitted;

(b) if so, whether it is advisable to stock pile petroleum coke and thereby lose a good source of foreign exchange earning;

(c) whether it is also a fact that there is only one calcination plant in the country and that its capacity is not sufficient for the full utilisation of the available petroleum coke in the country;

(d) whether there are any projects being implemented for the production